

(2021) 08 SHI CK 0007

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No. 1222 Of 2021

Vinod Kumar @ Bunty

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 02-08-2021

Acts Referred:

Citation : (2021) 08 SHI CK 0007

Hon'ble Judges : Chander Bhusan Barowalia, J

Bench : Single Bench

Advocate : Sanjeev Kumar Sunri, Arvind Sharma, Ramesh Kumar

Final Decision : Dismissed

Judgement

Chander Bhusan Barowalia, J

1. After arguing the matter for some time, when it was informed by the learned Additional Advocate General that out of twenty prosecution

witnesses, two witnesses have already been examined by the learned Trial Court, and now the case is listed for remaining prosecution witnesses on

8th September, 2021, the learned counsel for the petitioner states that he may be allowed to withdraw the instant petition with liberty to approach the

appropriate Court after examination of the eye-witnesses. He further states that taking into consideration the age of the petitioner, the learned Trial

Court may be directed to expedite the trial.

2. In view of the submissions made by the learned counsel for the petitioner, the instant petition is dismissed as withdrawn with liberty to approach the

appropriate Court, as prayed for, and the learned Trial Court is directed to expedite the trial considering the age of the petitioner.

3. In view of the above, the petition is dismissed as withdrawn. Pending

miscellaneous applicatio(s) shall also stand(s) disposed of.